

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No.1988/2017

VIJAI NARAIN PANDEY @ VIJAI PRASAD PANDEY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.105768/2017-EXEMPTION FROM FILING
O.T. and IA No.124785/2017-application for bail)

Date : 16-02-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Mr. Palok Basu, Sr.Adv.
Mr. Manoj Swarup, Adv.
Ms. Lalitha Kohli, Adv.
Mr. Shiv Ram Pandey, Adv.
Mr. Sajid Imam Naqvi, Adv.
Mr. Abhishek Swarup, Adv.for
M/S. Manoj Swarup And Co., AOR

For Respondent(s) Ms. Charu Singhal, Adv.
Mr. Jinendra Kumar Tripathi, Adv.
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the respondent State states that she has obtained instructions about the health condition of the appellant who is stated to be not very well.

In the aforesaid facts and circumstances, we grant bail to the appellant subject to the terms and conditions to the satisfaction of the Trial Court.

The application for bail is disposed of.

(USHA RANI BHARDWAJ)
AR CUM PS(RAJINDER KAUR)
BRANCH OFFICER